

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ADDITIONAL BENCH AT ALLAHABAD.

...

O.A. No. 1276 of 1994

Dated: 13.1.1995

S.K. Prasad, son of Late Dwarika
Prasad, Wagon Movement Inspector in
Lobby Control Northern Railway
Mughalsarai, R/o Flat No. MM 20, Prem
Chand Nagar Colony Daulatpur (Pandeypur).

... Applicant.

Versus

1. Union of India, through D.R.M.
Northern Railway, Lucknow.
2. D.P.O. Northern Railway,
Lucknow. ... Respondents.

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Hon. Mr. S. Das Gupta, Member(A)
Hon. Mr. J.S. Dhaliwal, Member(J)

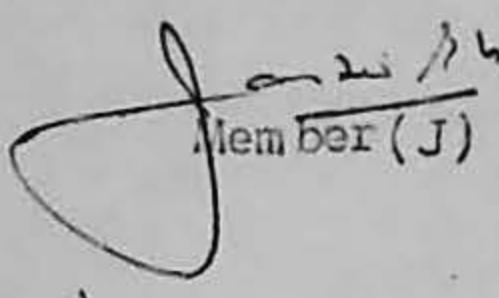
(By Hon. Mr. S. Das Gupta, Member(A))

None for the applicant. On the earlier occasion, the learned counsel for the applicant had stated at bar that there is an order empanelling the applicant retrospectively w.e.f. 21.6.1974 and he was granted 2 weeks time to place on record a copy of the said order without which the reliefs prayed for are not tenable.

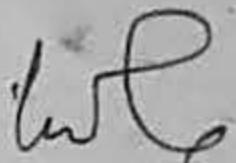
2. Neither the said order has been produced nor the learned counsel for the applicant has appeared. There is no request for adjournment.

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Adjourned. In view of this, we are of the opinion that the order which is stated to have been passed retrospectively empanelling the applicant does not actually exist~~s~~ and, therefore, the reliefs prayed for ~~do not~~ have any basis. The application is, therefore, dismissed.


Member (J)

(n.u.)


Member (A)